

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF HOUSING & URBAN AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 562
TO BE ANSWERED ON JULY 19, 2017.

DANGEROUS FLATS

NO. 562 DR. SWAMI SAKSHIJI MAHARAJ :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether the Central Public Works Department (CPWD) has declared a number of Government quarters/accommodations/bungalows/flats as not fit-to-live across the country;
- (b) if so, the existing details in this regard, State-wise including Uttar Pradesh;
- (c) the reasons for poor maintenance of these Government flats and dwelling units; and
- (d) the steps taken by the Government to redevelop these Government accommodations in phased manner?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND
URBAN AFFAIRS
(RAO INDERJIT SINGH)

- (a): Yes, Madam.
- (b): The details in this regard, State-wise, are annexed.
- (c) & (d): Maintenance of Government accommodation is carried out by CPWD as per requirements based on laid down norms. Redevelopment of Government colonies is being taken up on a case-to-case basis beginning with Delhi in a phased manner.

Annexure referred to in the reply to Part (b) of the Lok Sabha Unstarred Question No. 562 for 19.07.2017

State wise details of the Quarters / Residences / Bungalows / Flats declared as uninhabitable by CPWD.

Sl. No	Name of State	No. of Bungalows/Qrts. etc declared uninhabitable.
1.	Delhi	1305
2.	Maharashtra	627
3.	J&K	50
4.	Haryana	248
5.	West Bengal	440
6.	Goa	40
7.	Uttar Pradesh	00